

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO.167 OF 2017 &
IA NO. 260 OF 2017**

Dated: 12th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Ambuja Cement Limited ...Appellant(s)
Vs.
Jaipur Vidyut Vitran Nigam Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. P.N. Bhandari
Counsel for the Respondent(s) : Mr. M.G.Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya for R-1 to R-3
Mr. R.K.Mehta
Ms. Himanshi Andely for R-4

ORDER

Admit. Issue notice to the Respondents returnable on 12.09.2017. Mr. M.G. Ramachandran takes notice on behalf of Respondent Nos. 1 to 3 and Mr. R.K. Mehta takes notice on behalf No.4 and they seek four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on **12.09.2017**. In the meantime, learned counsel for the respondents may file reply on or before 10.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 28.08.2017 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson